

**15 -ാം കേരള നിയമസഭ**

**13 -ാം സമ്മേളനം**

**നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 202**

**04-03-2025 - ൽ മറുപടിയ്ക്ക്**

**കേന്ദ്രാവിഷ്കൃത പദ്ധതികളുടെ സംസ്ഥാന വിഹിതത്തിലെ വർദ്ധന**

ചോദ്യം		ഉത്തരം																									
ശ്രീ. ഐ. ബി. സതീഷ്, ശ്രീ. എം.വി.ഗോവിന്ദൻ മാസ്റ്റർ, ശ്രീ. കെ.എൻ. ഉണ്ണികൃഷ്ണൻ, ശ്രീ. കെ. പ്രേംകുമാർ		ശ്രീ കെ എൻ ബാലഗോപാൽ (ധനകാര്യ വകുപ്പ് മന്ത്രി)																									
(എ)	കേന്ദ്രാവിഷ്കൃത പദ്ധതികളുടെ സംസ്ഥാന വിഹിതം ഏകപക്ഷീയമായി വർദ്ധിപ്പിച്ചത് സംസ്ഥാനത്തിന്റെ ധനസ്ഥിതിയിൽ ഉണ്ടാക്കിയിട്ടുള്ള അധിക ചെലവ് എത്രയെന്ന് കണക്കാക്കിയിട്ടുണ്ടോ; അറിയിക്കുമോ;	(എ)	<p>കേന്ദ്രാവിഷ്കൃത പദ്ധതികളുടെ കേന്ദ്ര വിഹിതത്തിൽ കുറവ് വരുത്തി സംസ്ഥാന വിഹിതം വർദ്ധിപ്പിച്ചത് സംസ്ഥാനത്തിന് അധിക ചെലവ് ഉണ്ടാക്കിയിട്ടുണ്ട്.</p> <p>സംസ്ഥാനത്തിന്റെ റവന്യൂ വരുമാനത്തിന്റെ പ്രധാന സ്രോതസ്സാണ് കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിലൂടെയുള്ള വിഭവ കൈമാറ്റം. നിലവിലുള്ള പദ്ധതികളിൽ കേന്ദ്ര-സംസ്ഥാന അനുപാതം, 25:75, 33.33:66.67, 50:50, 60:40, 75:25 80:20 &amp; 100:0 എന്നിങ്ങനെയാണ്. PFMS ലെ റിപ്പോർട്ട് പ്രകാരം State Linked Scheme-ന്റെ കേന്ദ്ര-സംസ്ഥാന അനുപാതം ചുവടെയുള്ള പട്ടികയിൽ കണ്ടാലും.</p> <table><tr><th>ക്രമ നം.</th><th>കേന്ദ്ര-സംസ്ഥാന അനുപാതം</th><th>SLS ന്റെ എണ്ണം</th></tr><tr><td>1</td><td>25:75</td><td>1</td></tr><tr><td>2</td><td>33.33:66.67</td><td>1</td></tr><tr><td>3</td><td>50:50</td><td>21</td></tr><tr><td>4</td><td>60:40</td><td>118</td></tr><tr><td>5</td><td>75:25</td><td>3</td></tr><tr><td>6</td><td>80:20</td><td>2</td></tr><tr><td>7</td><td>100:0</td><td>49</td></tr></table> <p>2021-22 സാമ്പത്തിക വർഷം മുതൽ പുതുതായി തുടങ്ങിയ കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിൽ ഭൂരിഭാഗവും 60:40 അനുപാതത്തിൽ ഉള്ളതിനാൽ, സംസ്ഥാന വിഹിതത്തിലെ ചെലവ് ടി സാമ്പത്തിക വർഷം മുതൽ തുലോം വർദ്ധിച്ചിട്ടുണ്ട്.</p> <p>കേന്ദ്രാവിഷ്കൃത പദ്ധതികളുടെ ഘടനയിൽ നീതി ആയോഗ് നടപ്പിലാക്കിയ മാറ്റം സംസ്ഥാനങ്ങൾക്ക് അധിക ബാധ്യതയാണ് ഉണ്ടാക്കിയിരിക്കുന്നത്. ‘കോർ</p>	ക്രമ നം.	കേന്ദ്ര-സംസ്ഥാന അനുപാതം	SLS ന്റെ എണ്ണം	1	25:75	1	2	33.33:66.67	1	3	50:50	21	4	60:40	118	5	75:25	3	6	80:20	2	7	100:0	49
ക്രമ നം.	കേന്ദ്ര-സംസ്ഥാന അനുപാതം	SLS ന്റെ എണ്ണം																									
1	25:75	1																									
2	33.33:66.67	1																									
3	50:50	21																									
4	60:40	118																									
5	75:25	3																									
6	80:20	2																									
7	100:0	49																									

ഓഫ് ദി കോർ' എന്നും 'കോർ' എന്നും രണ്ട് ഗണത്തിലാണ് ഇപ്പോൾ കേന്ദ്രാവിഷ്കൃത പദ്ധതികൾ നടപ്പിലാക്കുന്നത്. ഇതിൽ 90% കേന്ദ്ര വിഹിതം ലഭിക്കുന്ന 'കോർ ഓഫ് ദി കോർ' പദ്ധതികളുടെ എണ്ണം ഓരോ വർഷവും കുറഞ്ഞുവരികയാണ്. 'കോർ' എന്ന രണ്ടാമത്തെ ഗണത്തിലാണ് പദ്ധതികളുടെ സിംഹഭാഗവും. ഈ പദ്ധതികളുടെ 40% സംസ്ഥാനം വഹിക്കണമെന്നതിനാൽ വലിയ ബാധ്യതയാണ് സംസ്ഥാനത്തിന് ഉണ്ടാകുന്നത്. കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിലെ നിബന്ധനകളിൽ മാറ്റം വരുത്തുവാൻ സംസ്ഥാനങ്ങളെ അനുവദിക്കാറില്ല. 'കോർ' എന്ന ഗണത്തിലെ ഇപ്പോഴുള്ള കേന്ദ്രാവിഷ്കൃത പദ്ധതികളുടെ അനുപാതം 60:40 ൽ നിന്ന് 75:25 ആക്കണമെന്ന് സംസ്ഥാനം അഭ്യർത്ഥിച്ചിട്ടുണ്ടെങ്കിലും **(അനുബന്ധം 1-ൽ ചേർത്തിരിക്കുന്നു)** ഇതിൽ അനുകൂല നിലപാട് കേന്ദ്ര സർക്കാരിൽ നിന്നും ഉണ്ടായിട്ടില്ല. ഇത് സംസ്ഥാനത്തിന്റെ സാമ്പത്തിക സ്ഥിതിയെ കൂടുതൽ പ്രതിസന്ധിയിലേക്ക് തള്ളിവിടുന്നു. സംസ്ഥാനത്തിന്റെ തനത് നികുതി-നികുതിയേതര വരുമാനം വർദ്ധിപ്പിച്ചും അനാവശ്യ ചെലവുകൾ ചുരുക്കിക്കൊണ്ടും വികസന-ക്ഷേമ പ്രവർത്തനങ്ങൾക്ക് ആവശ്യമായ പരമാവധി വിഭവങ്ങൾ സമാഹരിക്കാനുള്ള തീവ്രശ്രമമാണ് സംസ്ഥാനം നടത്തിക്കൊണ്ടിരിക്കുന്നത്. സംസ്ഥാനത്തിന്റെ സാമ്പത്തികമായ പങ്ക് കുറയ്ക്കുന്ന തരത്തിലുള്ള കേന്ദ്രാവിഷ്കൃത പദ്ധതികളാണ് ഉണ്ടാകേണ്ടത്. അപ്രകാരം അധികമായി ലഭ്യമാകുന്ന തുക സംസ്ഥാനത്തിന് വികസന-ക്ഷേമ പദ്ധതികൾക്ക് വേണ്ടി വിനിയോഗിക്കാൻ കഴിയും.

കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിൽ കേന്ദ്രസർക്കാർ അനുശാസിക്കുന്ന Branding/naming മാർഗ്ഗനിർദ്ദേശങ്ങൾ സംസ്ഥാനം പാലിക്കുന്നില്ല എന്ന കാരണമുയർത്തി NHM പദ്ധതിയ്ക്ക് 2023-24 സാമ്പത്തിക വർഷം ലഭ്യമാകേണ്ട 636.88 കോടി രൂപ കേന്ദ്ര വിഹിതം കേന്ദ്ര സർക്കാർ അനുവദിച്ചിരുന്നില്ല. എന്നാൽ, NHM പദ്ധതിയ്ക്കായി കേന്ദ്രസർക്കാർ അനുശാസിക്കുന്ന Branding/naming മാർഗ്ഗനിർദ്ദേശങ്ങൾ നടപ്പിലാക്കിയ സാഹചര്യത്തിൽ, നടപ്പു സാമ്പത്തിക വർഷത്തിൽ കേന്ദ്ര സർക്കാർ ടി പദ്ധതിയ്ക്കായി നാളിതുവരെ ആകെ 467.48 കോടി രൂപ അനുവദിച്ചിട്ടുണ്ട്.

പി. എം. ശ്രീ. പദ്ധതി-യുടെ ധാരണാപത്രം ഒപ്പിടുന്നത് സംബന്ധിച്ച വിഷയം സംസ്ഥാന സർക്കാരിന്റെ പരിഗണനയിലാണ്. സമഗ്ര ശിക്ഷാ കേരളം എന്ന കേന്ദ്രാവിഷ്കൃത പദ്ധതിയ്ക്ക് കേന്ദ്ര-വിദ്യാഭ്യാസ മന്ത്രാലയത്തിൽ നിന്നും 2024-25 സാമ്പത്തിക വർഷത്തിൽ ലഭിക്കേണ്ടിയിരുന്ന കേന്ദ്ര വിഹിതം ഇതുവരെയും അനുവദിച്ചിട്ടില്ലാത്ത സാഹചര്യത്തിൽ,

		<p>സംസ്ഥാന വിഹിതമായ 118.4 കോടി രൂപ മുൻകൂറായി ടി പദ്ധതിയുടെ എസ്.എൻ.എ. അക്കൗണ്ടിലേയ്ക്ക് നൽകിയിട്ടുണ്ട്.</p> <p>പോലീസ് വകുപ്പിൽ നടപ്പിലാക്കുന്ന SIS &amp; SRE പദ്ധതികൾക്ക് Reimbursement mode -ൽ ആണ് ഇപ്പോൾ കേന്ദ്രം ഫണ്ട് അനുവദിക്കുന്നത്. ഇത് സംസ്ഥാനത്തിന് തുക മുൻകൂറായി ചെലവഴിക്കേണ്ട സാഹചര്യം ഉണ്ടാക്കുന്നുണ്ട്.</p> <p>NFSA പ്രകാരം വിതരണം ചെയ്യുന്ന റേഷൻ സാധനങ്ങളുടെ സംസ്ഥാനത്തിനുള്ള ട്രാൻസ്പോർട്ടേഷൻ ചാർജും കൈകാര്യ ചെലവുകൾക്കും, FPS ഡീലേഴ്സ് കമ്മീഷനേയും ചാർജ്ജുകൾക്കുമായി കേന്ദ്ര സർക്കാർ നിശ്ചയിച്ചിട്ടുള്ള നിലവിലെ നിരക്ക് യഥാക്രമം Rs.65/QI, Rs.91/QI ആണ്, അതേസമയം സംസ്ഥാന സർക്കാരിന് ഒരു കിൻറലിന് യഥാർത്ഥ ചെലവ് Rs.145/QI, FPS ഡീലർ കമ്മീഷൻ Rs.290/QI നിരക്കിലാണ്. ഇത് 50% CSS സ്കീമാണെങ്കിലും, നിലവിൽ ഒരു കിൻറൽ ട്രാൻസ്പോർട്ടേഷനും കൈകാര്യം ചെയ്യുന്നതിനുമായി കേന്ദ്രവിഹിതം 32.5 രൂപയും FPS ഡീലേഴ്സ് കമ്മീഷനായി 53.50 രൂപയുമാണ്. ഇത് യഥാർത്ഥ ചെലവിന്റെ അഞ്ചിലൊന്ന് [1/5] മാത്രമാണ്. തൽഫലമായി, സംസ്ഥാന ഖജനാവിന് ശരാശരി 280 കോടി രൂപയുടെ അധിക വാർഷിക ബാധ്യതയുണ്ട്. അതായത്, സംസ്ഥാന വിഹിതത്തിന് പുറമേ അധിക ബാധ്യതയും സംസ്ഥാന സർക്കാരിലേക്ക് വരുന്നു.</p> <p>ഇതു കൂടാതെ, അംഗൻവാടി ജീവനക്കാർ, ആശാ വർക്കർമാർ, മറ്റ് സ്കീം വർക്കർമാർ എന്നിവരുടെ ഓണറേറിയം നിരക്ക്, ദേശീയ സാമൂഹിക സഹായ പദ്ധതിക്ക് കീഴിലുള്ള പെൻഷൻ നിരക്ക്, ഉച്ചഭക്ഷണ പരിപാടിയിലെ പാചകച്ചെലവ്, ദരിദ്രർക്കുള്ള ഭവന പദ്ധതികളിൽ കേന്ദ്ര സർക്കാരിന്റെ വിഹിതം എന്നിവ വളരെക്കാലം മുമ്പ് നിശ്ചയിച്ചിരുന്ന നിരക്കാണ് നിലവിൽ ഉള്ളത്. ആയത് കാലോചിതമായി വർദ്ധിപ്പിക്കുന്നതിനായി കേന്ദ്ര സർക്കാരിനോട് സംസ്ഥാന സർക്കാർ അഭ്യർത്ഥിച്ചിട്ടുണ്ട് (<u>അനുബന്ധം 1 -ൽ ചേർത്തിരിക്കുന്നു</u>) .</p>
(ബി)	<p>കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിൽ സംസ്ഥാന പങ്കാളിത്തം കൂടിയിട്ടുള്ള സാഹചര്യത്തിൽ സംസ്ഥാന വിഹിതം വർദ്ധിപ്പിക്കുന്നതിലൂടെ പദ്ധതി രൂപീകരണത്തിലും നടത്തിപ്പിലും സംസ്ഥാനങ്ങളുടെ താൽപര്യം കൂടി സംരക്ഷിക്കുവാൻ കഴിയുന്നുണ്ടോ; വെളിപ്പെടുത്തുമോ;</p>	(ബി) <p>കേന്ദ്രാവിഷ്കൃത പദ്ധതി രൂപീകരണത്തിലും നടത്തിപ്പിലും സംസ്ഥാനങ്ങളുടെ പ്രത്യേക സാഹചര്യം കണക്കിലെടുക്കാറില്ല. കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിലെ കേന്ദ്ര സർക്കാരിന്റെ പ്രാമുഖ്യം സംസ്ഥാന സർക്കാരിന്റെ ഇടപെടലുകളെ ഗണ്യമായി പരിമിതപ്പെടുത്തിയിരിക്കുന്നു. ഈ മാറ്റം വിഭവങ്ങളുടെ തെറ്റായ വിനിയോഗത്തിനും കാരണമായി. കേന്ദ്ര സർക്കാരിന്റെ വർദ്ധിച്ചു വരുന്ന ഇടപെടലുകൾ കാരണം സംസ്ഥാനങ്ങൾക്ക് അവരുടെ പ്രധാന പ്രശ്നങ്ങൾക്ക് പരിഹാരം കാണാനാവില്ല.</p>

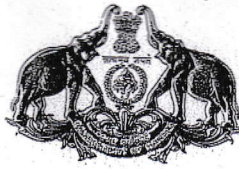
		<p>സംസ്ഥാനങ്ങൾക്ക് അവരുടെ പ്രത്യേക ആവശ്യങ്ങൾക്ക് പരിഹാരം കാണാനും സുസ്ഥിര വികസനം ഉറപ്പാക്കുവാനും സംസ്ഥാനങ്ങൾ നേരിടുന്ന വെല്ലുവിളികളെ നേരിടാനും ആവശ്യമായ പദ്ധതികൾ രൂപീകരിക്കുന്നത് വഴി സത്തുലിതവും ഫലപ്രദവുമായ വികസനവും കൈവരിക്കാനാകും. കേന്ദ്ര സർക്കാരിന് പദ്ധതികൾ ആവിഷ്കരിക്കാമെങ്കിലും സംസ്ഥാനങ്ങളുടെ പ്രത്യേകത കണക്കിലെടുത്ത് ഫണ്ട് വിനിയോഗിക്കാനുള്ള അവകാശം സംസ്ഥാനങ്ങൾക്ക് നൽകേണ്ടതാണ്.</p> <p>കേരളത്തെ സംബന്ധിച്ചിടത്തോളം, അതിവേഗം വാർദ്ധക്യം പ്രാപിക്കുന്ന ജനസംഖ്യ പ്രധാന പ്രശ്നങ്ങളിൽ ഒന്നാണ്. വയോജന പരിചരണത്തിനായി വിഭവങ്ങൾ അനുവദിക്കേണ്ടത് പ്രാധാന്യം ഏറേയുള്ള പ്രശ്നങ്ങളിലൊന്നാണ്. എൻ.ആർ.ഐ.-കളുടെയും മടങ്ങിവരുന്ന പ്രവാസികളുടേയും വർദ്ധിച്ചുവരുന്ന അനുപാതത്തിന് പ്രത്യേക പുനരധിവാസ പദ്ധതികൾ ആവശ്യമാണ്; മറ്റ് സംസ്ഥാനങ്ങളിൽ നിന്നുള്ള തൊഴിലാളികളുടെ കുത്തൊഴുക്ക് ഗണ്യമായി കൂടിയതിനാൽ ഗതാഗതം, പാർപ്പിടം, പൊതുജനാരോഗ്യം, വിദ്യാഭ്യാസം എന്നിവയ്ക്കുള്ള അടിസ്ഥാന സൗകര്യങ്ങളിൽ കൂടുതൽ ശ്രദ്ധ കേന്ദ്രീകരിക്കേണ്ടതുണ്ട്. തീരപ്രദേശത്തെ മണ്ണൊലിപ്പ്, മനുഷ്യ-മൃഗ സംഘർഷം, വെള്ളപ്പൊക്കം, ദുരന്ത നിവാരണം എന്നിവയുമായി ബന്ധപ്പെട്ട ആശങ്കകൾ ഏറ്റവും അടിയന്തിര ശ്രദ്ധ ആവശ്യമുള്ള മേഖലകളിൽ ചിലതാണ്. ഈ പ്രശ്നങ്ങൾ പരിഹരിക്കുന്നതിന് ആവശ്യമായ കേന്ദ്രാവിഷ്കൃത പദ്ധതികൾ നടപ്പാക്കേണ്ടതുണ്ട്. കേന്ദ്രാവിഷ്കൃത പദ്ധതികൾ നടപ്പിലാക്കുന്നതിൽ കൂടുതൽ സ്വാതന്ത്ര്യത്തിനൊപ്പം, കേന്ദ്ര സഹായം 60% ൽ നിന്ന് 75 % ആയി മാറ്റം വരുത്തേണ്ടതും ആവശ്യമാണ്.</p>
(സി)	അഖിലേന്ത്യാ പരിഗണനകൾ വച്ച് കേന്ദ്രം തയ്യാറാക്കുന്ന പദ്ധതികൾ സംസ്ഥാനത്തിന്റെ സാഹചര്യത്തിനനുസരിച്ച് നടപ്പാക്കുന്നതിന് കേന്ദ്ര സർക്കാർ നൽകുന്ന തുക പര്യാപ്തമാണോ; വിശദമാക്കാമോ;	(സി) <p>കേന്ദ്രാവിഷ്കൃത പദ്ധതി രൂപീകരണത്തിലും നടത്തിപ്പിലും സംസ്ഥാനങ്ങളുടെ പ്രത്യേക സാഹചര്യം കണക്കിലെടുക്കാറില്ല. കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിലെ കേന്ദ്ര സർക്കാരിന്റെ പ്രാമുഖ്യം സംസ്ഥാന സർക്കാരിന്റെ ഇടപെടലുകളെ ഗണ്യമായി പരിമിതപ്പെടുത്തിയിരിക്കുന്നു. ഈ മാറ്റം വിഭവങ്ങളുടെ തെറ്റായ വിനിയോഗത്തിനും കാരണമായി. കേന്ദ്ര സർക്കാരിന്റെ വർദ്ധിച്ചു വരുന്ന ഇടപെടലുകൾ കാരണം സംസ്ഥാനങ്ങൾക്ക് അവരുടെ പ്രധാന പ്രശ്നങ്ങൾക്ക് പരിഹാരം കാണാനാവില്ല. സംസ്ഥാനങ്ങൾക്ക് അവരുടെ പ്രത്യേക ആവശ്യങ്ങൾക്ക് പരിഹാരം കാണാനും സുസ്ഥിര വികസനം ഉറപ്പാക്കുവാനും സംസ്ഥാനങ്ങൾ നേരിടുന്ന വെല്ലുവിളികളെ നേരിടാനും ആവശ്യമായ പദ്ധതികൾ രൂപീകരിക്കുന്നത് വഴി സത്തുലിതവും ഫലപ്രദവുമായ വികസനവും കൈവരിക്കാനാകും. കേന്ദ്ര സർക്കാരിന് പദ്ധതികൾ ആവിഷ്കരിക്കാമെങ്കിലും സംസ്ഥാനങ്ങളുടെ</p>



		<p>പ്രത്യേകത കണക്കിലെടുത്ത് ഫണ്ട് വിനിയോഗിക്കാനുള്ള അവകാശം സംസ്ഥാനങ്ങൾക്ക് നൽകേണ്ടതാണ്.</p> <p>കേരളത്തെ സംബന്ധിച്ചിടത്തോളം, അതിവേഗം വാർദ്ധക്യം പ്രാപിക്കുന്ന ജനസംഖ്യ പ്രധാന പ്രശ്നങ്ങളിൽ ഒന്നാണ്. വയോജന പരിചരണത്തിനായി വിഭവങ്ങൾ അനുവദിക്കേണ്ടത് പ്രാധാന്യം ഏറേയുള്ള പ്രശ്നങ്ങളിലൊന്നാണ്. എൻ.ആർ.ഐ.-കളുടെയും മടങ്ങിവരുന്ന പ്രവാസികളുടേയും വർദ്ധിച്ചുവരുന്ന അനുപാതത്തിന് പ്രത്യേക പുനരധിവാസ പദ്ധതികൾ ആവശ്യമാണ്; മറ്റ് സംസ്ഥാനങ്ങളിൽ നിന്നുള്ള തൊഴിലാളികളുടെ കുത്തൊഴുക്ക് ഗണ്യമായി കൂടിയതിനാൽ ഗതാഗതം, പാർപ്പിടം, പൊതുജനാരോഗ്യം, വിദ്യാഭ്യാസം എന്നിവയ്ക്കുള്ള അടിസ്ഥാന സൗകര്യങ്ങളിൽ കൂടുതൽ ശ്രദ്ധ കേന്ദ്രീകരിക്കേണ്ടതുണ്ട്. തീരപ്രദേശത്തെ മണ്ണൊലിപ്പ്, മനുഷ്യ-മൃഗ സംഘർഷം, വെള്ളപ്പൊക്കം, ദുരന്ത നിവാരണം എന്നിവയുമായി ബന്ധപ്പെട്ട ആശങ്കകൾ ഏറ്റവും അടിയന്തിര ശ്രദ്ധ ആവശ്യമുള്ള മേഖലകളിൽ ചിലതാണ്. ഈ പ്രശ്നങ്ങൾ പരിഹരിക്കുന്നതിന് ആവശ്യമായ കേന്ദ്രാവിഷ്കൃത പദ്ധതികൾ നടപ്പാക്കേണ്ടതുണ്ട്. കേന്ദ്രാവിഷ്കൃത പദ്ധതികൾ നടപ്പിലാക്കുന്നതിൽ കൂടുതൽ സ്വാതന്ത്ര്യത്തിനൊപ്പം, കേന്ദ്ര സഹായം 60% ൽ നിന്ന് 75 % ആയി മാറ്റം വരുത്തേണ്ടതും ആവശ്യമാണ്.</p>
(ഡി)	കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിലെ കേന്ദ്ര വിഹിതം കൃത്യമായി ലഭിക്കുന്നുണ്ടോയെന്ന് അറിയിക്കുമോ?	<p>(ഡി) കേന്ദ്രാവിഷ്കൃത പദ്ധതികളിൽ കേന്ദ്രസർക്കാർ അനുശാസിക്കുന്ന Branding/naming മാർഗ്ഗനിർദ്ദേശങ്ങൾ സംസ്ഥാനം പാലിക്കുന്നില്ല എന്ന കാരണമുയർത്തി NHM പദ്ധതിയ്ക്ക് 2023-24 സാമ്പത്തിക വർഷം ലഭ്യമാകേണ്ട 636.88 കോടി രൂപ കേന്ദ്ര വിഹിതം കേന്ദ്ര സർക്കാർ അനുവദിച്ചിരുന്നില്ല.</p> <p>എന്നാൽ, NHM പദ്ധതിയ്ക്കായി കേന്ദ്രസർക്കാർ അനുശാസിക്കുന്ന Branding/naming മാർഗ്ഗനിർദ്ദേശങ്ങൾ നടപ്പിലാക്കിയ സാഹചര്യത്തിൽ, നടപ്പു സാമ്പത്തിക വർഷത്തിൽ കേന്ദ്ര സർക്കാർ ടി പദ്ധതിയ്ക്കായി നാളിതുവരെ ആകെ 467.48 കോടി രൂപ അനുവദിച്ചിട്ടുണ്ട്.</p> <p>പി. എം. ശ്രീ. പദ്ധതി-യുടെ ധാരണാപത്രം ഒപ്പിടുന്നത് സംബന്ധിച്ച വിഷയം സംസ്ഥാന സർക്കാരിന്റെ പരിഗണനയിലാണ്. സമഗ്ര ശിക്ഷാ കേരളം എന്ന കേന്ദ്രാവിഷ്കൃത പദ്ധതിയ്ക്ക് കേന്ദ്ര-വിദ്യാഭ്യാസ മന്ത്രാലയത്തിൽ നിന്നും 2024-25 സാമ്പത്തിക വർഷത്തിൽ ലഭിക്കേണ്ടിയിരുന്ന കേന്ദ്ര വിഹിതം ഇതുവരെയും അനുവദിച്ചിട്ടില്ലാത്ത സാഹചര്യത്തിൽ, സംസ്ഥാന വിഹിതമായ 118.4 കോടി രൂപ മുൻകൂറായി ടി പദ്ധതിയുടെ എസ്.എൻ.എ. അക്കൗണ്ടിലേയ്ക്ക് നൽകിയിട്ടുണ്ട്.</p>

		മറ്റു പദ്ധതികൾക്ക് അനുവദിച്ച ഗഡു ചെലവഴിക്കുന്ന മുറയ്ക്ക് കേന്ദ്ര വിഹിതം കൃത്യമായി ലഭിക്കുന്നുണ്ട്.
--	--	--

സെക്ഷൻ ഓഫീസർ



22.06.2024

**Hon'ble Union Finance Minister Smt. Nirmala Sitharaman Ji, Hon'ble Minister of States for Finance, Hon'ble Finance Ministers from other States, Union Finance Secretary, other senior officials of Union Government and State Governments and friends;**

At the outset, let me congratulate Smt. Nirmala Sitharaman Ji for assuming the office of the Minister of Finance, Government of India for the second consecutive term. I wish her the very best and look forward to a bright future in which the Union and the States cooperate in chalking out a path for people's welfare

I wish to make the speech as brief as possible for want of time. Speaking on behalf of Kerala I wish that the new Union budget would place enhanced emphasis on fighting food inflation, unemployment, poverty, demand deficiency in the economy, and the infrastructure shortages.

I am duty bound to highlight the Kerala specific problems and demands here. We are giving a separate note which is more comprehensive. Further I am not touching upon long term fiscal issues which are going to be taken up in the memorandum to be submitted to the Finance Commission. In the speech I will confine myself to the issues that require urgent attention in the forthcoming union budget.

The first thing that the state is looking forward to is a substantial jump in capital expenditure in the state. There is no need to emphasize the importance of Vizhinjam International Mother Port, which is seen as a game changing project for the country as a whole. Apart from direct investment of the Union government, we urgently need special capital investment of Rs.5000 crore for the state for fulfilling our part in the



development of the Port and the Port region. We request another 5000 crore for financing certain other infrastructure projects such as the *'Tunnel Road link between Calicut and Wayanad'*. It may be reiterated that Kerala has not been able to benefit from the welcome CAPEX facility announced in the earlier Union Budgets, which allowed the state to utilize the fund over and above the normal borrowing limit and with concessional terms.

As everybody know the railway infrastructure in the state is on the verge of breakdown on account of the growing imbalance between traffic load and the infrastructure. We wish an early clearance of the project for semi-high speed railway line. It may take more time for constructing the new line. It is important to take major enhancement in the existing system to avoid the stalemate in the state's railway system. More express trains and passenger trains have to be operated.

As Honorable Minister is aware we are currently borrowing much lower compared to the limits set for the state. It is on account of changes introduced in the calculation of Borrowing Ceiling such as inclusion of public account and the borrowings of state-owned enterprises. Hence, this policy has to be reversed. The State is losing about Rs.5710 crore each this financial year and the next financial year. This is due to the introduction of a new measure by Union Government, in retrospective effect, to cut the borrowing limit of the State for the borrowings of KIIFB and Pension Company done in the year 2021-22. Also, Kerala may perhaps be the only state which had spent 25 percent of the LA cost of National Highway widening, which amounts to around Rs.6000 crore.

Kerala's efforts to develop infrastructure and enhance social services intensified many fold in recent years, helping the state gain substantially higher-level indices in social and economic sectors, which in turn contributed to the country's overall progress.

However, with the cut in the *inter se* share from the divisible pool, reduction in the revenue neutral rate after the introduction of GST, the stopping of GST compensation and Revenue Deficit Grants and newly introduced restrictions on borrowing ceilings. The state, which has only started to recover from the drastic effects of repeated floods and COVID-19, is facing a very difficult time in managing its finances for meeting its obligations. In view of this, we urge the Union Government to announce a special package for Kerala in the forthcoming Union Budget.

### **1. Need for a Special package for Kerala**

As mentioned in the communication sent to us, the focus of this Budget discussion is mainly to address the issues related to fiscal consolidation. In a federal set up, the fiscal consolidation path of a State is not merely depending on the State's own efforts and expenditure, but depends heavily on transfer of resources from the Union and the distribution fiscal powers.

In the case of Kerala, we have taken all the possible measures to enhance the own tax revenue and non-tax revenue which is well acknowledged by the latest AG report. Despite these efforts, State Government is going through a very serious liquidity crunch. This is specifically due to the following factors: a) potential revenue of the state has fallen sharply due to the reduction in share from divisible pool to 1.92 percent, which was 3.875 percent during 10<sup>th</sup> Finance Commission; b) the potential revenue of the state has declined due to the reduction in revenue neutral rate after the introduction GST; c) Central transfer plummeted to unprecedented low owing to stoppage of GST compensation and tapering off of Revenue Deficit Grants; d) the additional restrictions on Open Market borrowings. Kerala is of the view that this additional restriction on open market borrowing travels beyond the scope of the roadmap for fiscal consolidation laid down by the 15<sup>th</sup> Finance Commission and request that the Government of India may review them.

Considering the state's contribution in varied spheres in keeping up the national pride which include but not limited to HDI, SDG, start up and innovation, *a special package of at least Rs 24000 crore may be announced in the Union budget 2024-25 to tide over the current liquidity stress by scheduling it over a period of 2 years from 2024-25.*

Detailed views, suggestions and expectations of the Government of Kerala are submitted along with this for your favorable consideration.

**Thank you**

## **2. Issue of branding in CAPEX**

One of the mandatory conditions to avail the benefits of the CAPEX scheme is 'full compliance of guidelines/instructions issued by the GoI regarding branding/naming of Centrally Sponsored Schemes'. Differences in interpretation of the branding guidelines by Union and State Governments, should not affect the state's entitlement to avail funds from the CAPEX scheme for the much-needed capital investment. The state already suffered a huge loss during FY 2023-24 on account of this. *In view of this, it is urged that the compliance of branding/naming guidelines of all CSS may be delinked from the mandatory condition to avail of the benefits under any part of the 'Scheme for Special Assistance to States for Capital investment 2024-25.*

## **3. Special Assistance for Vizhinjam International SeaPort Ltd (VISL)**

Several advantages of VISL, if effectively harnessed, could contribute immensely to the maritime development of India. With a natural depth of over 20 meters without any need for year-long dredging, it is one of the most cost-effective seaports. Yet another advantage is location. It is much closer (less than 10 nautical miles) to the international shipping routes as compared to other ports in the country. It is said to be the only port that offers docking facilities for mother ships with a capacity of 24000 TEU (Twenty-foot equivalent units). It could be an ideal and cost-effective location for fueling/ bunkering. Once fully operational, Vizhinjam seaport could substantially reduce the time and cost of export from the country. All these factors make VISL an important component of India's journey towards a developed economy.

*To take full advantage of VISL for the region and the country, a number of projects with substantial backward and forward linkages are announced in the State Budget. In order to complement State's initiatives*



*and considering the national importance, a VISL package of Rs 5000 crore may be announced so that our Country can harness its full advantage.*

#### **4. Flexibility in Centrally Sponsored Schemes**

It is important to recognise the rationale behind placing development-related responsibilities in the State and Concurrent Lists. The intent was to allow states the flexibility to address their unique development challenges effectively. However, the increasing role of the Union government on state matters has significantly constrained the fiscal capacity. This shift has resulted in a misalignment of resources, limiting the ability of states to innovate and tailor solutions to their specific needs. It is crucial to achieve a balanced and effective development strategy to provide states with the fiscal autonomy and flexibility needed to address their diverse and evolving challenges. While the central government can state the national agenda, the state governments should be given the flexibility to utilise funds.

For Kerala, the rapidly aging population is one of the crucial issues that needs allocation of resources for prompt elderly care; the increasing proportion of NRIs and return migrants necessitates special rehabilitation schemes; the influx of workers from other states necessitates the state concentrating more on infrastructure for transportation, housing, public health and education; the concerns related to coastline erosion, man-animal conflict, flood management and disaster preparedness are some of the areas requiring most urgent attention. *To address these issues, Centrally sponsored schemes can be effectively used, provided that the State is given full autonomy and flexibility. Along with more flexibility in the implementation of CSS, we also request restoring central assistance to CSS from 60 to 75 percent.*

#### **5. Raising of Borrowing Ceiling**

Kerala has been taking prudent measures and efforts to improve its finances; however, it is facing a series of setbacks which are beyond the



control of the State Government. The additional restrictions on the Open Market Borrowing limit, especially inclusion of Public Account Accrual as borrowings and reducing the same from Open Market borrowing limits is causing undue liquidity stress. At present, the Government of India gives consent to the State for borrowing up to 3 percent of the GSDP. In the wake of financial constraints being faced by the State, *it is urged to remove the restrictions on open market borrowing such as inclusion of Public Accounts and borrowings of State-owned Enterprises. The annual borrowing ceiling of the State may be enhanced to 3.5 per cent from 3 per cent of GSDP unconditionally for the current financial year.*

#### **6. Withdraw imposition of retrospective effect in borrowing ceiling**

Kerala had initiated infrastructure projects through KIIFB and its impact on Kerala economy has been substantial. The amount expended through KIIFB has been considered as off-budget borrowing and the Ministry of Finance has started deducting this amount from the annual borrowing ceiling of the State. The Ministry of Finance has been cutting Rs.3140.7 crore annually from the borrowing ceiling for four years since 2022-23 on account of the off-budget borrowing done through KIIFB and KSSPL (Kerala Social Security Pension Company Limited) during 2021-22. The implementation of this new measure with retrospective effect has given a double shock to the State in terms of resource availability and its right to borrow from the open market. Hence, the prejudicial decision with retrospective effect needs to be reversed.

#### **7. Share of cost borne by Kerala for the land acquisition**

As part of the widening of National Highways, Kerala had spent 25 percent of the Land Acquisition cost. The approved amount for this purpose is Rs. 6769 crore and the State has already spent Rs. 5580 crore. Cutting this amount from annual borrowing limits amounts to disincentivising the State for supporting large capital projects and runs counter to the policy of the Union Government to encourage capital expenditure by the States. This kind of expenditure, perhaps, might not have been done by other states. We request that this amount should be treated as additional capital expenditure for National Highways and

hence State should be allowed to borrow 6000 crore in this financial year itself without any conditions.

## **8. Infrastructure Development**

Kerala requires substantial investment in infrastructure to support its demographic transition and economic activities. The state faces an infrastructure deficit due to high population density, a large number of vehicles, and high labor costs for infrastructure maintenance and development. Hence, we urge the Union Government to increase central funding for the development of transport infrastructure, including Roads, Railways, Metro and ports, as well as urban infrastructure projects in cities and towns. Kerala also needs additional train services, as many residents work in other states and a significant number of people travel to Kerala for jobs and tourism. *There is an urgent need to upgrade the railway infrastructure and introduce a high-speed railway corridor. Our demand for a Semi High Speed Railway Line (Silverline Project) is pending for approval for quite a long period.*

## **9. Enhancing the Central rate fixed for the 50% CSS Scheme "Assistance to State Agencies for Intra State Movement of Foodgrains & FPS Dealers Margin under NFSA" and other schemes.**

The current rate fixed by Government of India for Transportation and Handling charges for Intra State movement of NFSA rationed articles and FPS Dealers Commission are Rs.65/Ql and Rs.91/Ql respectively, whereas the actual expenditure per quintal being incurred by the State Government is at the rate of Rs.145/Ql & FPS Dealers Commission is Rs.290/Ql. Though it is a 50% CSS scheme, at present, the per quintal allocation of GoI for Transportation and Handling charges is only Rs.32.50 and for FPS Dealers Commission Rs.53.50, which is only a meagre one-fifth [1/5th] of actual expenditure. Consequently, there is an average additional annual burden of around Rs.280 Crore to the State exchequer, ie, in addition to matching State share contribution.

*Therefore, Union Government is requested to enhance the rate for Transportation and Handling charges & FPS Dealers Commission to make it commensurable with the actual cost being incurred by the State Government, on account of high labour charges and transportation cost.*

Besides this, the rate of honoraria for Anganwadi workers, Asha workers and other scheme workers also need to be enhanced appropriately. Rate of pension under National Social Assistance programme, cooking cost in mid-day meal programme, and Government of India's contribution in housing schemes for the poor also have to be enhanced as they were fixed a long time ago.

#### **10. Impact of Central Scrap Policy**

Government of India has mandated to scrap all Government owned vehicles which are older than 15 years. All the Government departments in Kerala have to give up substantial number of vehicles due to this policy decision. The Fire & Rescue Services department alone had condemned about 220 fire fighting vehicles. By the end of this year, the department may lose 220 fire fighting vehicles. Similar is the case with the Police department and the Health Services department. The Health Services department alone has condemned about 800 vehicles including ambulances. Hence, Central assistance to purchase new vehicles in place of the condemned vehicle is inevitable.

#### **11. Long-pending Demands from Kerala**

Let me conclude with a special note that many of our demands raised in the previous submissions still remain unaddressed. Important among them include establishing AIIMS in Kerala and starting an International Research Institute in Ayurveda at Kannur.

To address the issue of Rubber growers in Kerala, Government of Kerala has already introduced a Minimum Support Price of Rs.180. This has to be enhanced to Rs.250, for which we repeat urging the Union Government for a central assistance. The small-scale industries such as cashew, coir and



handloom, where higher proportion of women workers are employed also require the special attention of Union Government.

Central assistance is urgently required for the survey and preparation of DPR for Thalassery-Mysore and Nilambur-Nanchagud Rail Lines.

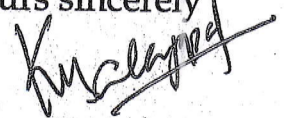
Similarly, we had been arguing for a change in the GST revenue sharing mechanism from the present 50:50 ratio to 60:40 ratio in favour of the State Governments due to the fact the expenditure are obligations more with the State Government compared to the Union and revenue raising powers are vested more in the hands of the Union. Moreover, we had always been urging the Union Government to restrict imposing surcharges and cess in such a manner that the divisible pool of the state does not shrink substantially.

I hope that the forthcoming Union Budget will consider these suggestions and long pending demands of Kerala state. I wish that the Union Budget may put forward a macroeconomic policy and fiscal consolidation measure with a view to uphold the true spirit of cooperative federalism.

With Best regards

dc

Yours sincerely



(K N Balagopal)